

LOK SABHA

LIST OF BUSINESS

Friday, April 8, 2022 /Chaitra 18, 1944 (Saka)

PART I

GOVERNMENT BUSINESS

A list showing Government Business will be issued separately.

PART II

PRIVATE MEMBERS' BUSINESS

RESOLUTIONS

1. FURTHER DISCUSSION on the following resolution moved by Shri Ritesh Pandey on the 20th March, 2020 :-

“Keeping in view that the Anganwadi Workers and Anganwadi Helpers provide many essential health and welfare services to women, children and adolescents, this House urges upon the Government to take following immediate steps to uplift their working conditions –

Welfare measures for Anganwadi Workers and Anganwadi Helpers.

(1) regularisation of employment of Anganwadi Workers and Anganwadi Helpers;

(2) changing the nomenclature of compensation category of Anganwadi Workers and Anganwadi Helpers from “Honorarium” to “Salary”;

(3) payment of adequate amount of compensation to Anganwadi Workers and Anganwadi Helpers, which would reflect importance of their services to the society;

(4) improving working conditions of Anganwadi Workers and Anganwadi Helpers and upgrading every Anganwadi Centre with all basic facilities including availability of safe drinking water, clean toilets and proper ventilation; and

(5) payment of all dues including pending rent for Anganwadi Centres which are being run on rented accommodation in the country.”.

2. SHRI VE. VAITHILINGAM to move :-

"Having regard to the following:-

(i) the four regions of the present Union territory of Puducherry viz Pondicherry, Karaikkal, Mahe and Yanam were under the French rule till the year 1964 when people of Puducherry voluntarily voted in favour of merger with the Union of India;

(ii) the Union Government used to grant ninety per cent. of the overall budget of the Union territory, which, over the years, has been reduced to twenty-one per cent.;

(iii) the Union territory of Puducherry is generating very less revenue and the situation has worsened after the implementation of Goods and Services Tax regime;

(iv) the Union territory receives resource transfers in the form of grant-in-aid from the Union Ministry of Home Affairs and in actual terms the total grants relative to total revenue receipts fell from sixty per cent. in the year 2009-10 to twenty per cent. in the financial year 2020-21, though it is eligible to get forty-one per cent. like other States, as grants; and

*Suitable
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to the Union
territory of
Puducherry.*

(v) in the case of Union territory of Puducherry, there is no separate service commission as all the Group-A, Group-B and Group-C posts are being filled up by the Union Public Service Commission on all India basis allowing all the citizens of India to participate in the selection process and the residents of Puducherry are being deprived of their opportunity to secure jobs under the Union territory administration, this House urges upon the Government to bring forward a suitable legislation to grant statehood to the Union territory of Puducherry."

3. SHRI JAYANT SINHA to move :-

“Keeping in view that:-

(i) the Supreme Court of India in the National Legal Services Authority vs. Union of India and others has declared the right to choose one’s gender identity as integral to the right to life with dignity under article 21 of the Constitution, which is required to be protected by appropriate action from the Central and the State Governments;

(ii) use of gender-neutral words and pronouns form the bedrock and foundation in accepting the right to self-determination of gender and are of extreme importance in safeguarding the equality and rightful representation of women and transgender people;

(iii) need is to acknowledge the role of women and transgender people in India’s development by giving them full representation in legislation;

Steps to ensure that Constitution, all legislation and policies are gender neutral.

(iv) there is absence of representation of other genders in the Constitution and the drafting of laws wherein the “he/him/his” pronouns have been used over six-hundred times with no mention of female or gender-neutral pronouns;

(v) no Act enacted between the year 2000 and 2019 has been drafted in gender-neutral language; and

(vi) in recent times, the Government of India has been making an active effort in setting the right precedent for gender-neutral drafting of laws by amending old legislation,

this House urges upon the Government to-

(a) take suitable steps to make the Constitution and all existing laws gender-neutral;

(b) amend all its existing policies so as to make them gender-neutral;

(c) draw guidelines for drafting of gender-neutral laws, policies and documents at all levels of Government;

(d) formulate comprehensive guidelines for usage of gender-neutral terminology in the conduct of official business at all levels of Government;

(e) ensure that all new Central and State laws and policies are gender-neutral; and

(f) conduct gender sensitization workshops in all Government offices.”.

4. SHRIMATI APARUPA PODDAR to move :-

“Having regard to the facts that:-

(i) the COVID-19 Pandemic has led to large scale devastation and destruction of human resources especially for the underprivileged and disadvantaged groups in the education sector;

(ii) according to a UNICEF report released in June 2020, school closures during the pandemic impacted 247 million children in the elementary and secondary education and 28 million children in pre-schools and Anganwadi centres;

(iii) the closure of schools during pandemic has led to a situation encouraging evil social practices like child marriage and child labour during the year 2020 and as per the National Crime Record Bureau, 785 cases have been registered under the Prohibition of Child Marriage Act, 2006 which is 50 per cent. rise in registration of cases under the legislation,

this House urges upon the Government to take the following steps immediately so as to ensure that the pandemic does not interfere to cause infringement of the right to education of the underprivileged and economically disadvantaged sections of the country -

(a) increase the percentage of Gross Domestic Product on educational sector from the current 3.1 per cent. to 6 per cent;

Immediate steps to ensure Right to Education to underprivileged and economically disadvantaged sections of country.

(b) provide internet at subsidized rates to private un-aided and government schools and distribution of pre-loaded tablets and laptops free of cost to students from economically weaker section (EWS) or disadvantaged groups so as to enable such students have access to online classes initiated during the COVID-19 lockdown;

(c) ensure that funds under Corporate Social Responsibility and PM-Cares Fund are utilized for providing amenities such as laptops and tablets to the students from underprivileged and economically weaker sections; and

(d) form an empowered committee comprising of Union Ministers of Education, Finance, Women and Child Development, Electronics and Information Technology and Communications and an expert from the field of education and human resource development to coordinate with State Governments and District Administrations for ground level identification of disadvantaged groups and children from economically weaker sections.”.

NEW DELHI;

April 4, 2022

Chaitra 14 , 1944 (Saka)

UTPAL KUMAR SINGH
Secretary General